श्री शिकरे : अध्यक्ष महोदय, नागालैंड की पेपर का कारखाना स्थापित करने के लिये मांग आई है । मैं मंत्री महाशय से जानना चाहता हूं कि पेपर बनाने के लिये जिस रा-मैटीरियल की जरूरत होती है, क्या वह नागालैंड में मिल सकता है ? क्या केन्द्र सरकार ने इस के लिये वहां पर कोई सर्वे किया है ?

श्री फखरुद्दीन अली अहमद : सिर्फ रा-मैटीरियल मिलने से ही कारखाना नहीं बनता है । रा-मैटीरियल जरूर वहां पर मौजूद है ।

गोरखपुर में रेलवे संचार सेवा के लिए सूक्ष्म तरंग बुर्ज

+

*1384. **श्री हरदयाल देवगुण :**
श्री रामचरण :
श्री ब० ला० बारुपाल :
श्री मोहम्मद प्रसाद :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में गोरखपुर में रेलवे संचार सेवा के लिये सूक्ष्म तरंग बुर्ज बनाने के लिये किस पार्टी को ठेका दिया गया है;

(ख) क्या यह सच है कि इस पार्टी ने अब तक बुर्ज बनाने का काम कभी नहीं किया है और इस मामले में वह अनुभवहीन है ;

(ग) क्या यह भी सच है कि इस ठेके के देने में जिन अधिकारियों ने मदद की थी, उनकी पदोन्नति कर दी गई है; और

(घ) यह ठेका कितने मूल्य का है ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH) : (a) M/s. SAAS Engineering Company Pvt. Ltd., Calcutta.

(b) No, Sir. The firm has previous experience in this type of work, namely, fabrication, foundation, erection and testing of Microwave towers from M/s. Nippon Electric Co., Japan, for the microwave system of the P & T Department in Calcutta area.

(c) No, Sir.

(d) The value of the contract is Rs. 14,28,000.

श्री हरदयाल देवगुण : अध्यक्ष महोदय, यह रेलवे मंत्रालय का एक बहुत बड़ा घुटाला है और मैं आपकी अनुमति से रेलवे मंत्री महोदय से पूछना चाहता हूँ कि क्या यह सच है कि यह सास इन्जीनियरिंग वर्क्स लि० और उसके साथ ही साथ टावर्स प्राइवेट लि० एक ही कम्पनियां हैं । इनके दफ्तर एक ही जगह—9, वाटरलू स्ट्रीट, कलकत्ता में हैं और इनके मैनेजिंग डायरैक्टर—श्री० बी० सी० गुहा—श्री परिमिल घोष के ब्रदर-इन-ला यानी इनकी पत्नी के सगे भाई हैं और इनकी अपनी कोई फैक्टरी नहीं है तथा जो टावर्स ये तैयार कर रहे हैं, वह भी एक दूसरी कम्पनी के द्वारा एक दूसरे स्थान पर मैसर्स एसोशियेटेड एस० वाई० प्राइवेट लि०, बारानगर, कलकत्ता में तैयार हो रहे हैं । इन्होंने उन को सब-कांट्रेक्ट दे रखा है तथा डी० जी० एस० डी० के लोग वहां जा कर उनके सामान का इंस्पैक्शन कर रहे हैं ? क्या इस कम्पनी को इस लिये ठेका दिया गया है कि ये उनके सम्बन्धी हैं...

MR. SPEAKER : It must be in form of a question "क्या सम्बन्धी हैं" ?

श्री हरदयाल देवगुण : ठीक है, क्या ये उनके सम्बन्धी हैं तथा इस कम्पनी का इस लाइन में कोई अनुभव नहीं हैं ?

SHRI PARIMAL GHOSH : Sir, I have no idea about the composition of the company and the names of the directors of this company. This tender was floated in the year 1966.

श्री हुकम चन्द कछवाय : यह मंत्री महोदय बिल्कुल गलत बयानी कर रहे हैं ।

MR. SPEAKER : Order, order. You have made an allegation. You must hear him. You cannot make an allegation and then not hear him. He has a right to ex-

plain his conduct when you have made an allegation.

SHRI PARIMAL GHOSH : This tender was floated in the year 1966 for the installation of a multi-channel microwave system in the North-eastern Railway. There were about ten or fifteen tenderers. Out of them three tenders were complete in all respects. These tenders were gone into by a committee of officers consisting of the Chief Tele-com Engineer and the Financial Adviser of the North-eastern Railway. Their recommendation has been accepted by the General Manager. Particularly this firm, as far as I could gather from the papers, has experience of this type of work from the Nippon Engineering Company which has executed a similar type of microwave system in Calcutta for the Posts and Telegraphs Department. Their tender was technically the lowest. As such, considering their experience in this type of work the contract was awarded to them.

SHRI D. N. PATODIA : Was it the lowest in value also ?

SHRI PARIMAL GHOSH : Yes.

MR. SPEAKER : That is a separate question. The hon. Member may ask that when he gets a chance.

श्री हरदयाल देवगुण : मैंने जो प्रश्न पूछा था वह यह है कि यह जिन कम्पनी को दिया गया है उसके मैनेजिंग डायरेक्टर मि० बी० सी० गुहा हैं यानी जो इनके ब्रदर-इन-ला हैं ? दूसरी बात यह कि उनकी अपनी फैक्टरी है या नहीं इस काम को करने के लिये और तीसरी बात यह है कि क्या यह सच है कि जो टावर्स तैयार कर रहे हैं उनका फैब्रीकेशन और गैलवेनाइजिंग दूसरी जगह सब-कन्ट्रेक्ट पर हो रहा है और डी० जी० एस० डी०, गवर्नमेन्ट आफ इंडिया, वहां जाकर इन्सपेक्शन कर रहें हैं ? क्या इन तीनों बातों से आप इनकार कर सकते हैं ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : Sir, it is very unfair that certain motives are imputed in this regard. The fact that this tender was floated as far back as in 1966 when perhaps Shri Parimal Ghosh was not even thinking about contesting the elections should remove any such doubts from the mind of hon. Members. Before the elections the whole thing has been settled and this particular point has no relevance now. The point at that stage was as to the competitiveness of the tenders offered and the competence of the firms to execute the work. These were the two main considerations that weighed before the Tender Committee. That has been gone into very thoroughly and the tender has been finalised. I do not know how my hon. friend thinks it fair to introduce this argument at this stage.

श्री हरदयाल देवगुण : अध्यक्ष महोदय, मैं ने पूछा है कि उनकी फैक्टरी है या नहीं, वह दूसरी जगह सब-कन्ट्रेक्ट पर काम करवा रहे हैं या नहीं ? अगर यह बात सही है तो फिर उनको देने का क्या अधिकार था, उनसे यह काम लिया क्यों नहीं गया, रद्द क्यों नहीं किया गया ?

MR. SPEAKER : Whether it is a fact or not, the hon. Minister has said that it was given in 1966 before he became a Minister.

SHRI HARDAYAL DEVGUN : I agree. My question is different. I want to know whether in the present set up that company is competent to honour this agreement or not. May I also know whether it is a fact that they are getting the work done on a sub-contract basis from another company ?

SHRI C. M. POONACHA : This is a fabrication work. I do not know to what extent certain orders are farmed out to some ancillary industries. It is not as if the main tenderer would execute the entire work. There are ancillary industries and subordinate industries. To what extent these minor orders are farmed out to other ancillary industries is not known to me at the moment. I will certainly look into it and go into those things. The fact is that the work has started and in about eight months' time the work will be completed. Their competence to execute this work has been duly assessed and found satisfactory.

श्री मोलहू प्रसाद : मैं जानना चाहता हूँ कि यह जो गोरखपुर में रेलवे संचार सेवा के लिये सूक्ष्म तरंग बुर्ज बनाने का जिसको ठेका दिया गया है उसके पास कोई रजिस्टर्ड फैक्टरी नहीं हैं जबकि आपकी सरकार का नियम है कि जिस कम्पनी की रजिस्टर्ड फैक्टरी हो उसी को टेन्डर दिया जायेगा तो फिर उसको टेन्डर कैसे दिया गया ?

मेरा दूसरा प्रश्न यह है कि इसमें अब तक कितनी धनराशि व्यय की गई है और पूरे बुर्ज को बनाने पर कितनी धनराशि खर्च की जायेगी ?

SHRI C. M. POONACHA : This is a duly registered company which has been executing such contracts in the past several years. The total value of the tender is Rs. 14,28,000. That has also been mentioned. About the other details in regard to the nature of fabrication that is going on, I will certainly have it looked into. But I have been assured that the work is going on according to schedule.

SHRI D. N. TIWARY : Sir, many extraneous factors have been brought into this. The only question with which we are concerned in this matter is whether open tenders were invited or whether there was a negotiated settlement, whether limited tenders were invited and whether the rates quoted were the lowest ?

SHRI C. M. POONACHA : Sir, open tenders were invited, several parties participated and finally after going through the whole lot of tenders received about six of them were taken for consideration out of which three came within the range so far as competence as well as competitiveness were concerned. One firm had quoted Rs. 16,35,000, this firm had quoted Rs. 14,28,000 and the third firm had quoted Rs. 14,42,000. This was the lowest and it was accepted. There was no negotiated settlement.

SHRI DATTATRAYA KUNTE : The DGS & D, if I mistake not, as a rule never gives contracts to firms which are not registered. It also makes enquiries about solvency and other matters about the firms even in the case of registered firms. Enquiries are also to be made as regards their income-tax payment and other things. May I know whether all these enquiries were made in the matter of this firm ?

SHRI C. M. POONACHA : This is construction work not coming under the purview of the DGS & D which enters into rate contracts for supply of certain manufactured items to Government. This is a separate category of work.

SHRI DATTATRAYA KUNTE : These rules do not apply there ?

SHRI C. M. POONACHA : This is a different type of contract.

श्री हुकम चन्द कछवाय : मैं जानना चाहता हूं कि माननीय श्री परिमल घोष जिस समय चुनाव में नहीं जीते थे उस समय सन्सार पेपर मिल्स, सन्सार टावर प्राइवेट लिमिटेड, हिमालयन पेपर बोर्ड मिल्स प्राइवेट लिमिटेड, हिमालय पेपर मशीनरी प्राइवेट लिमिटेड, के डाइरेक्टर थे और जब ये चुनाव में जीत गये तो दो कम्पनियों में इनके साले साहब मैनेजिंग डाइरेक्टर थे और बाकी दो कम्पनियों में इनकी श्रीमती जी डाइरेक्टर हैं ? मेरे पास पत्र है और जो अखबार है "इव्ज वीकली" उसमें सारी बातें दी हुई हैं।

SHRI HEM BARUA : Sir, do you allow *Eve's Weekly* to be quoted here ?

SHRI K. N. TIWARY : Sir, are all these things—what he was doing, what his wife was doing etc.—relevant here ?

MR. SPEAKER : When some allegations are made, if they are left unanswered by the Ministers, it would be a bad thing. Therefore, I am allowing it. The allegations should not go unchallenged. I want to give a chance to the Minister to reply. He could convincingly prove or say that this contract was given before he became a Member or Minister. He has got that right to say so. But suppose the allegations go unchallenged, it would give a wrong impression that there is something

fishy. Therefore, I am giving him this opportunity.

श्री हुकम चन्द कछवाय : जैसे मैं ने बतलाया कि श्री परिमल घोष चुनाव के पहले इन चार कम्पनियों के डाइरैक्टर थे और चुनाव जीतने के बाद दो कम्पनियों में तो इन के साले डाइरैक्टर हैं और दो कम्पनियों की डाइरैक्टर इन की पत्नी बन गयी हैं और जैसा कि प्रश्न में पूछा भी गया है कि वह अफसर जिन्होंने कि उस कंट्रैक्ट के देने में मदद की थी उन की पदोन्नति की गयी और विशेष कर यह जो स्टोर्स के कंट्रोलर हैं उन की बड़ी मात्रा में तरक्की की गई है क्योंकि उन्होंने आर्डर दिलाने में सहयोग दिया था। मैं पूछना चाहता हूँ कि क्या यह बात सही है कि इस में जो एक जापान फर्म है उस के ऊपर मन्त्री जी ने अपना दबाव डाल कर उन से उनको अपने मन्त्रालय से यह आर्डर दिलवाया है। लेकिन नाम आपके साले का उसके अन्दर है।

SHRI PARIMAL GHOSH : The hon. Member has mentioned quite a number of companies about which I have no idea. But, then, he has mentioned about two companies, namely, Himalaya Paper and Board Mills and Himalaya Paper and Machinery. I was definitely a director of these companies, not only a director but I was the sole proprietor of these companies. But before contesting the elections I had resigned from the directorship of these two companies, and they are now run by my son and my wife.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं आया है।

MR. SPEAKER : This is not a debate. You have put your question and answer has come. I would not allow further questions.

SHRI PARIMAL GHOSH : Further, these two companies have no connection with any work of Government.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मंत्री के उत्तर से साफ हो गया है कि इन की बीवी और लड़के उसमें मौजूद हैं। लेकिन इन्होंने दो ही कम्पनियों का उल्लेख किया है बाकी कम्पनियों का भी तो वह उल्लेख करें। ...(व्यवधान)

MR. SPEAKER : Will he kindly resume his seat ?

SHRI R. D. BHANDARE : Sir, on a point of order.

MR. SPEAKER : There can be no point of order during the question hour.

SHRI. PARIMAL GHOSH : Besides, these two companies about which I have mentioned earlier, they have got no work or contract connected with the government in any way, particularly in the railways. About the Sansar company and others he has mentioned, I have do idea about these companies. I do not know who are the directors of these companies, where their registered offices are and so on... *(interruptions)*

श्री हुकम चन्द कछवाय : उन को सब पता है लेकिन वह जानबूझ कर ग़लत सलत बातें कह रहे हैं।

MR. SPEAKER : Will you kindly sit down.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरे प्रश्न का पूरा उत्तर नहीं आया है...

MR. SPEAKER : I am asking him to sit down. He cannot dictate terms to me. The rule is very clear. No allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member has given previous intimation to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply. At least courtesy to the Speaker demands that such a notice should be given to him so that he can warn the Minister and ask him to come prepared. The rules are very clear. Of course, when something has gone wrong, it is the duty of the opposition to bring it to the notice of the House and also the country. I do not deny them

that right. But a little courtesy should be shown to the Speaker by observing the rules; otherwise, I will find it difficult to carry on.

SHRI HEM BARUA: *Eve's Weekly* has been vindicated.

MR. SPEAKER: I allowed an opportunity to the Minister because such allegations should not go unchallenged. Now he has given his reply.

श्री हुकम चन्द कछवाय: अध्यक्ष महोदय, मेरे प्रश्न का उत्तर अधूरा है। पूरा उत्तर मंत्री जी से दिलवाया जाय।

MR. SPEAKER: I am satisfied. That is enough for me. Now, next question.

SHRI SRINIBAS MISRA: But the answer should be related to the question.

MR. SPEAKER: I have already called the other question.

हिन्दी टेलीप्रिन्टर

*1385. **श्री यशवन्त सिंह कुशवाह**: क्या **औद्योगिक विकास तथा समवाय-कार्य मंत्री** यह बताने की कृपा करेंगे कि:

(क) हिन्दी टेलीप्रिन्टरों तथा टाइपराइटरों की मांग पूरी करने के लिये सरकार द्वारा क्या कार्यवाही की गई है;

(ख) इस सम्बन्ध में अब तक कितनी प्रगति हुई है; और

(ग) इस सम्बन्ध में समूचे देश की मांग पूरी करने का लक्ष्य कब तक पूरा हो जायेगा?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI): (a) to (c) As regards Hindi Teleprinters, the Hindustan Teleprinters Limited, Madras, a public sector undertaking, have undertaken the work of manufacturing Hindi Teleprinters to meet the requirements in the country. They have concluded an agreement with their Italian collaborators under which the know-how and tooling required for the manufacture of Hindi Teleprinters are expected to arrive in India by May, 1968. Production would commence by July, 1968. The demand during 1968-69 estimated as about 800 machines would be met by this company. It is not possible at this stage to indicate the future requirements of Hindi Teleprinters.

Regarding Hindi Typewriters, the requirements of Govt. Offices for the next five years have been assessed at about 17,000 Nos. Two firms are already in production and their total production of Hindi Typewriters during 1967 was 5,003 Nos. The total requirements of Hindi Typewriters in the country have not been estimated and no target has also been fixed in this regard.

श्री यशवन्त सिंह कुशवाह: यह जो एक करार किया गया है उस के मुताबिक टेलीप्रिंटर के कितने प्रतिशत पुर्जे विदेशों से मंगाये जायेंगे और कितने प्रतिशत पुर्जे भारत में ही तैयार किये जायेंगे और वह स्टेज कब आयेगी कि चाहे टेलीप्रिंटर हो या टाइपराइटर हो उस के लिए न तो बाहर के तकनीकी ज्ञान की आवश्यकता पड़े और न ही कोई कल पुर्जे मंगाने पड़ें और भारत उस में पूरी तरह आत्मनिर्भर हो जाय इस के लिए कब तक का लक्ष्य रक्खा गया है?

औद्योगिक विकास तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद): जसा कि शायद आनरेबुल मैम्बर को मालूम हो कि यह कम्पनी 1960 में शुरू की गई थी और 1961 से हम ने खास करके यह अंग्रेजी जबान के टेलीप्रिंटर्स बनाने का काम शुरू किया। पहले कम्पोनैंट पार्ट्स बाहर से मंगा कर यहां एसैम्बिल किये जाते थे। हिन्दी टेलीप्रिंटर्स भी चूंकि यहां काम नहीं होता था हम बाहर से यह कम्पोनैंट पार्ट्स मंगा कर यहां एसैम्बिल करते थे। शुरू-शुरू में हम को हिन्दी के टेलीप्रिंटर्स बाहर से मंगाने पड़े लेकिन अब जो हमारा प्रोग्राम है जिसमें टूलिंग एंड नो हाऊ है मई के महीने तक मिल जायगा और जुलाई के महीने से जिनको टेली-